

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 03
TA (Co. Act)-41(PB)/2023

IN THE MATTER OF:

Sanjeev Arora	...	Petitioner/Applicant
Vs.		
State Bank of India	...	Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 10.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Sumit Gehlot, Mr. Rukun Vedehra, Mr. Taran Kapoor, Advs.
For the Respondent	:	None

ORDER

Notice in this case was issued on 20.10.2023 to the State Bank of India.

Proof of Service has also been filed.

Despite opportunities and repeated reminders, there is no representation on behalf of the State Bank of India.

One more opportunity is given to the State Bank of India to enter appearance.

List the matter again **on 07.06.2024.**

A copy of this order be sent to IBBI.

A copy of this order be sent to the Secretary, Department of Financial Services, Ministry of Finance.

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(RAMALINGAM SUDHAKAR)
PRESIDENT